

2

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 154/9/NCLT/AHM/2017

Coram:

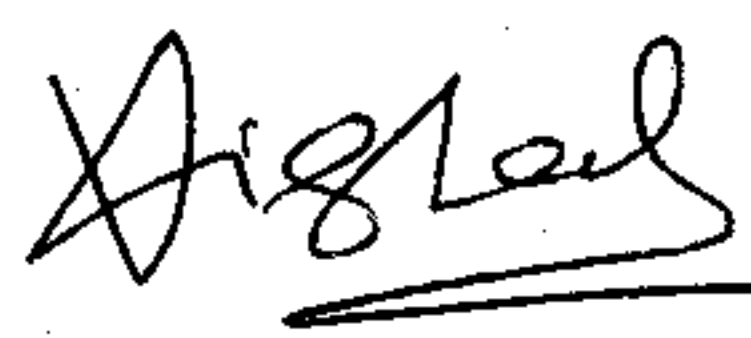
**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.11.2017**

Name of the Company: M S Enterprise
V/s.
Shreenidhi Woodtech Pvt Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	VISHAL J. DAVE	ADVOCATE	APPLICANT	
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2.

ORDER

Learned Advocate Mr. Vishal Dave present for Operational Creditor/ Petitioner.
None present for Respondent.

Proof of dispatch of copy of application on Respondent filed.

Petitioner shall file proof of service of application.

Petitioner is directed to serve notice of date of hearing along with copy of order and
file proof of service.

Respondent shall file its objections, if any, serving a copy in advance to Petitioner.

List the matter on 16.11.2017 for objections of Respondent and for hearing before
admission.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 08th day of November, 2017.